

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 24.07.2000

OA No.34/1997

Brij Mohan Bairwa S/o Shri Lallu Prasad Bairwa, LDC in the Office of Regional Commissioner, Central Provident Fund, Jyoti Nagar, Jaipur

.. Applicant

Versus

1. The Commissioner, Central Provident Fund, UDCO Vishala 14, Bikaji kama palace, New Delhi.
2. The Regional Commissioner, Central Provident Fund, Jyoti Nagar, Jaipur
3. Purshottam Valmiki
4. Prabhu Narain Bairwa
5. Maqsood Ahmed
6. Mintu Saxena
7. Manoj Pradhan
8. Ram Swaroop Mehar
9. Manoj Kumar Meena
10. Hari Narain Meena
11. Brij Mohan Meena
12. Mahesh Chand Meena
13. Bharat Lal Meena
14. Nanag Ram Meena

Respondents Nos. 3 to 14 are working as Upper Division Clerks C/o Regional Commissioner, Central Provident Fund, Jyoti Nagar, Jaipur.

.. Respondents

Mr. P.N.Jati, counsel for the applicant.

Mr. Gaurav Jain, proxy counsel to Mr. N.K.Jain, counsel to the respondents

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. S.K.Agarwal, Judicial Member

In this Original Application filed under Section 19 of the Administrative Tribunals Act, the main prayer of the applicant is to consider his case for promotion on the post of Upper Division Clerk from the date when his juniors have been promoted with all consequential benefits.

2. In the reply, it has been stated that there was adverse ACR against the applicant for the year 1993-94. The same adverse entry was communicated to the applicant vide letter dated 17.10.1994 but the applicant did not file the representation within the period so fixed. It is also admitted by the respondents that the applicant filed representation dated 7.11.1996, copy of which is annexed as Ann.R2, but it appears, the same has not been disposed of so far.

3. We, therefore, direct respondent No.2 to decide/dispose of the representation filed by the applicant, copy of which is annexed as Ann.R2; within one month from the date of receipt of the copy of the order. If on account of disposal of the representation of the applicant, adverse entries against the applicant are expunged, the case of the applicant may be considered for promotion from the date when his juniors are promoted.

4. With the above directions, this Original Application is disposed of with no order as to costs.

N.P.NAWANI  
Adm. Member

S.K.AGARWAL  
Judl.Member